GOVERNMENT OF INDIA

MINISTRY OFHOME AFFAIRS

RAJYA SABHA

QUESTION NO10.03.2010

ANSWERED ON

FUNCTIONING OF NIA .

1437 Shri Nandi Yellaiah

Will the Minister of COALHEALTH AND FAMILY WELFAREHOME AFFAIRS be pleased to state :-

(a):whether National Investigation Agency has commenced its functioning;

(b): if so, what are the various steps taken by the National Investigation Agency to curb the financing aspects of various terrorists groups in India, with a special reference to naxalite groups operating in various parts of India;

(c):whether this Central Agency can function independently and directly prosecute various terrorists groups functioning in various parts of India; and

(d):if not, the detailed reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a)The National Investigation Agency (NIA) has been constituted and is functioning under the Director General, NIA from its headquarters in Delhi. 218 posts at various levels including that of Director General have been created.

(b)As per available information, the National Investigation Agency makes it a point to investigate the source of funding of terrorism, in all cases taken up by the Agency for investigation. In the two cases, in which NIA has filed charge sheet, the relevant provision relating to criminalization of terrorist funding under the Unlawful Activities (Prevention) Act have been invoked. However, as of now, the NIA has not been entrusted with any naxalite related cases for investigation.

(c)The NIA operates in concurrent jurisdiction framework. However, as per the provisions of section 6 of the National Investigation Act, 2008, the Central Government can also suo motu direct NIA to take up a case for investigation and prosecution of offences under the Act specified in the Schedule.

(d)Does not arise.